

ITEM NO.54+56

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17422/2025

[Arising out of impugned final judgment and order dated 17-06-2025 in CAN No.1/2025 passed by the High Court at Calcutta]

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

PURABI DAS & ORS.

Respondent(s)

IA No. 40262/2026 - APPLICATION FOR VACATION OF INTERIM ORDER, IA No. 190566/2025 - CLARIFICATION/DIRECTION, IA No. 152833/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.152834/2025 - EXEMPTION FROM FILING O.T., IA No. 190792/2026 - INTERVENTION/IMPLEADMENT, IA No. 160646/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 17528/2025 (XVI)

IA No. 153441/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 153442/2025 - EXEMPTION FROM FILING O.T., IA No.160630/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 36230/2026 - VACATING STAY

SLP(C) No. 17973-17974/2025 (XVI)

IA No. 158564/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 158565/2025 - EXEMPTION FROM FILING O.T., IA No.160873/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

ITEM NO.56

Petition(s) for Special Leave to Appeal (C) No(s).17751-17755/2024

THE STATE OF WEST BENGAL & ANR.

Petitioner(s)

VERSUS

AMAL CHANDRA DAS

Respondent(s)

IA No. 172713/2024 - ADDITION/DELETION/MODIFICATION PARTIES, IA No.181590/2024 - APPLICATION FOR PERMISSION, IA No. 181518/2024 - APPLICATION FOR PERMISSION, IA No. 35995/2026 - APPLICATION FOR VACATION OF INTERIM ORDER, IA No. 181598/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 181528/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 182712/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 182716/2024 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 182710/2024 - INTERVENTION/IMPLEADMENT, IA No.181593/2024 - INTERVENTION/IMPLEADMENT, IA No. 181520/2024 - INTERVENTION/IMPLEADMENT, IA No. 172711/2024 - PERMISSION TO FILE

ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 166394/2024 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA
No.206011/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 182715/2024 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 205981/2025 - STAY
APPLICATION

Date : 14-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General
Mr. Nishant Awana, AOR
Mr. Suraj Kundu, Adv.

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

Mr. Piyush Beriwal, Adv.
Mr. A.K. Sharma, AOR

For Respondent(s) :Mr. Siddhesh Shirish Kotwal, AOR
Ms. Manya Hasija, Adv.
Mr. T. Illayarasu, Adv.
Mr. Saurabh Guha, Adv.
Mr. Sidhant Kumar, Adv.

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Vinay Navre, Sr. Adv.
Mr. Sridhar Pottaraju, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Praneet Pranav, Adv.
Mr. Siddharth Relan, Adv.
Mr. Vikash Chandra Shukla, AOR
Mr. Amit Mishra, Adv.
Ms. Isha Barshiliya, Adv.
Mr. Lakshya S. Pandey, Adv.
Mr. Mitakshara Goyal, Adv.
Mr. Ashutosh Mishra, Adv.
Mr. Lakshya Siddheshwar Pandey, Adv.
Mr. Subodh Patil, Adv.
Mr. Gautam Singh, Adv.
Mr. T Bhaskar Gautam, Adv.
Mr. Alabhaya Dhamija, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Amit Sharma, Adv.

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Mr. Varij Nayan Mishra, Adv.

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Mr. Partha Sil, AOR
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Mr. Santosh Kumar, Adv.
Mr. Praneet Pranav, Adv.
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Mr. Subodh Patil, Adv.
Mr. Aniruddh Sharma, Adv.
Mr. Vikash Chandra Shukla, AOR
Mr. Gautam Singh, Adv.
Mr. Ashwin K, Adv.
Ms. Aditi Tripathi, Adv.
Ms. Sindoor Vnl, Adv.
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Ms. Isha Aggarwal, AOR
Mr. Siddhesh Shirish Kotwal, AOR

Mr. Tejaswi Kumar Pradhan, AOR
Mr. Motahar Hossain, Adv.
Ms. Sarifa Chowdhury, Adv.
Mr. Manoranjan Paikaray, Adv.

Mr. Shadan Farasat, Sr. Adv.
Ms. Sanchita Ain, AOR
Mr. Harshit Anand, Adv.
Mr. Arkaprava Das, Adv.

Mr. Vinay Navare, Sr. Adv.
Mr. Amit Pawan, AOR

Mr. Hassan Zubair Waris, Adv.
Ms. Aastha Shrestha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Tushar Mehta, learned Solicitor General of India, representing the State of West Bengal, states that the State does not want to pursue these special leave petitions. The same are, accordingly, dismissed as withdrawn.
2. Upon being mentioned by learned Solicitor General of India as well as Mr. Kunal Chatterji, learned counsel, appearing for the West Bengal Commission for Backward Class, SLP(C) Diary No.45526/2025, SLP(C) No.26497/2025 & SLP(C) Diary No.36073/2024, are also taken on Board. As prayed for, the same are dismissed as withdrawn.
3. The withdrawal of the aforesaid matters shall not preclude any other affected person from approaching this Court in accordance with law.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR